

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.169/96 in OA 657/95

New Delhi, this 12<sup>th</sup> day of September, 1996

Hon'ble Shri R.K. Ahooja, Member(A)

Shri Phool Chand  
s/o Shri Roshan Lal  
291, Main Road  
Mandavli, Fazalpur  
Delhi-110 092

.. Applicant

(By Shri S.C. Saxena, Advocate)

vs.

1. Secretary  
Min. of Water Resources  
Shram Shakti Bhavan, New Delhi

2. Shri R.S. Prasad  
Sr. Joint Commissioner (ER)  
Min. of Water Resources  
Lodi Road, New Delhi

3. Shri V.K. Bhatnagar  
Asstt. Director  
Min. of Water Resources  
Lodi Road, New Delhi

.. Respondents

ORDER(in circulation)

This review application is accompanied by MA 1841/96 for condonation of delay stating that the applicant fell sick during the period 1.8.96 to 18.8.96 and as such he could not visit his counsel. In view of this, the delay is condoned.

The original application had been filed against the transfer of the applicant from Ministry of Water Resources to Central Water Commission. It was concluded that there was sufficient administrative reason for the transfer and the same could not be regarded as malafide on the part of the respondents. In the review application, it has been stated that this Tribunal has overlooked the fact that the applicant while posted as Senior Computer was made to do the work of a Peon out of revengeful attitude of respondent No.3 and if this point

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(2)

had been taken into account, the complaint regarding malafide on the part of the respondents would have been found out. I find no substance in this argument. The main plea was against his transfer from the Ministry to the CWC and not as regards the nature of the duties assigned to him.

In the circumstances, the RA is dismissed.

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(R.K. Ahooja)  
Member (A)

/gtv/